

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 184847/2018, 184848/2018, 184849/2018, 184851/2018, 181793/2019,
147101/2022, in Petition(s) for Special Leave to Appeal (C) No(s).
793-794/2019

KAMLA RAI

Petitioner(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

(only SLP C NO. 793-794/2019 AND slp c no. 25148/2017 to be listed.

IA No. 184848/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 184851/2018 - EXEMPTION FROM FILING O.T.

IA No. 184847/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 181793/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 184849/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES

IA No. 147101/2022 - SUBSTITUTED SERVICE)

WITH

SLP(C) No. 25148/2017 (XI)

(FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 82721/2017
FOR EXEMPTION FROM FILING O.T. ON IA 82722/2017

IA No. 82722/2017 - EXEMPTION FROM FILING O.T.

IA No. 82721/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-11-2022 These matters were called on for hearing today.

For Petitioner(s)

Mr. Gunnam Venkateswara Rao, AOR

Mr. Sanjay Kumar Visen, AOR

For Respondent(s)

Mr. Anand Varma, AOR

Ms. Apoorva Pandey, Adv.

Mr. Kedar Nath Tripathy, AOR

Ms. Jasleen Kaur Shawney, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

SLP(C) Nos. 793-794/2019

Learned counsel for respondent nos. 2(1) and 2(2) submits that she adopts the counter affidavit filed in connected matter i.e. SLP(C) No. 25148/2017, wherein she is representing respondent nos. 2 to 4.

Respondent nos. 3 and 4 have failed to file the counter affidavit despite last opportunity.

IA for substituted service has been filed in respect of respondent no. 1. Same is allowed. Registry to proceed as per rules.

List again on 15.12.2022.

SLP(C) No. 25148/2017

Respondent nos. 2 to 4 have adopted the counter affidavit filed in connected matter i.e. SC 23852/2017.

Despite due service, none appears on behalf of respondent nos. 5 and 7.

Two weeks time, as a last chance, is granted to learned counsel for petitioner, to take fresh steps and file fresh particulars, to serve respondent nos. 1, 6 and 8, as process could not be served.

List again on 15.12.2022.

S.P.S. LALER
Registrar

pm